## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 177/9/NCLT/AHM/2017

Coram:

Present: Hon'ble Ms. MANORAMA KUMARI MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.12.2017

Name of the Company:

Manoharlal Santram Hiring Pvt. Ltd.

V/s.

Wind World India Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. Spragmador	Add.	Applicant	Z.2.
2. SHASHUATA SHUKUM	rowers:	PETITIONEA	S.M.
3. ANIP A GANDHI	MOYOCOT	pespon.	Asi A 2/
4. LASHID BOATWALLA	ADVOLATE	RESPONDENT	

## **ORDER**

Learned Advocate Mr. Sharvil Majmudar with Learned Advocate Mr. Shashwat Shukla present for operational Creditor/Petitioner. Learned Advocate Mr. Anip Gandhi with Learned Advocate Mr. Rashid Boatwala present for Respondent.

Both sides submitted that the matter is under settlement.

Hence, requested for time.

List the matter on 09.01.2018.

MANORAMA KII

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of December, 2017.